

v.o.d. 14/11/22

**Publication Notice**

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9

(Appellate Civil Jurisdiction)

**FAO No. 7515 & 7516 of 2014**  
**Date of Hearing: 30/01/2023(A)**

ORIENTAL INSURANCE. CO. LTD.  
ORIENTAL INSURANCE. CO. LTD.  
V/s

.... Appellants

DALIP & others  
SMT. SHEELA AND ORS.

..... Respondents

**3/4) M/s. Aggarwal Iceberg Food Ltd. C-1/142, Rajasthani Apartment, Pitampura, New Delhi (Owner of the offending vehicle bearing registration no. HR-38F-4374).  
Temporary Address: 18/1, M-Road, Faridabad.**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **30.01.2023 (Actual)**, personally or through Advocate failing which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on **23.11.2022 (A)**

  
SUPERINTENDENT CIVIL REVISION BRANCH

Scanning Clerk:-